

the original petition is admitted by this Tribunal. The letter withdrawing consent in this respect has also received from Mr. Sitansh Anilkumar Magia.

4. In the above circumstances, the Petitioner proposes name of Mrs. Vaishali Arun Patrikar (Reg No.: IBBI/IPA-002/IP-N00812/2019-2020/12566), to act as Interim Resolution Profession, in case the corporate debtor is admitted into CIRP in the petition filed u/s 9 of the Code. Ld. Counsel for the Applicant further submits that Mrs. Vaishali Arun Patrikar (Reg No.:IBBI/IPA-002/IP-N00812/2019-2020/12566), has provided her consent on 24.12.2022 in prescribed Form No.2 to act as an Interim Resolution Professional in the matter.
5. In view of the above, this Bench allows substitution of the name of proposed RP in the Petition. Accordingly, IA-2055/2023 is **allowed** and **disposed** of accordingly.

Sd/-
PRABHAT KUMAR
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)